

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.3217
TO BE ANSWERED ON 6.8.2018

MANDATORY LICENCE TO PHOTOGRAPHERS

3217. SHRI GAJANAN KIRTIKAR:
SHRI SUDHEER GUPTA:
SHRI ASHOK SHANKARRAO CHAVAN:
SHRI S.R. VIJAYAKUMAR:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Archaeological Survey of India(ASI) proposes to make it mandatory for photographers to be licensed to operate commercially in protected monuments;
- (b) if so, the details thereof along with the aims and objectives thereto;
- (c) the numbers of ancient monument and archaeological sites and remains which are under the administrative and management control of ASI, State/UT-wise;
- (d) the details of the countries to which ASI is rendering/delivering conservation services; and
- (e) the terms and conditions fixed in this regard along with the income generated by ASI therefrom during the last three years and the current year country-wise?,

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND MINISTER
OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

- (a)&(b) Requirement of licence to undertake photography of visitors for monetary considerations within the premises of protected monument has already been stipulated in Ancient Monuments and Archaeological Sites and Remains Rules, 1959. The Archaeological Survey of India has formulated a policy for photographers to operate in the centrally protected monuments. The details of aims and objectives are at Annexure-I.
- (c) The list of centrally protected monuments/sites under the jurisdiction of Archaeological Survey of India is at Annexure-II.
- (d) On request from Ministry of External Affairs, Archaeological Survey of India is attending the conservation works abroad in Cambodia, Laos, Myanmar and Vietnam.
- (e) Archaeological Survey of India is only acting as Executing Agency and no revenue is generated.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a)&(b) OF LOK SABHA UNSTARRED QUESTION NO. 3217 FOR 6.8.2018

THE DETAILS OF AIMS AND OBJECTIVES OF ARCHAEOLOGICAL SURVEY OF INDIA FOR FORMULATED A POLICY FOR PHOTOGRAPHERS TO OPERATE IN THE CENTRALLY PROTECTED MONUMENTS

1. For effective implementation of Rule 8 (d)
2. For proper management of system of licensing of photographers
3. For complete control over the photographers performing within the centrally protected monument by Archaeological Survey of India
4. License for single or group of monuments
5. The assessment of number of photographers required for each monument or group of monuments will be determined every five years on the basis of foot-fall, popularity, growth potential, extent and size of the monuments/group of monuments.
6. The license will be granted to individuals only after following the due process of selection and not to any firm or association of persons, or society, or company or any other body corporate.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 3217 FOR 6.8.2018

LIST OF NUMBER OF CENTRALLY PROTECTED MONUMENTS/ SITES UNDER JURISDICTION OF ARCHAEOLOGICAL SURVEY OF INDIA IN THE COUNTRY

Sl.No.	Name of State	Nos. of Monuments
1.	Andhra Pradesh	129
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman & Diu (U. T.)	12
7.	Goa	21
8.	Gujarat	203
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu & Kashmir	69
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	28
15.	Madhya Pradesh	292
16.	Maharashtra	286
17.	Manipur	01
18.	Meghalaya	08
19.	Mizoram	01
20.	Nagaland	04
21.	N.C.T. Delhi	174
22.	Odisha	79
23.	Puducherry (U.T.)	07
24.	Punjab	33
25.	Rajasthan	162
26.	Sikkim	03
27.	Telangana	08
28.	Tamil Nadu	413
29.	Tripura	08
30.	Uttar Pradesh	743
31.	Uttarakhand	42
32.	West Bengal	136
	TOTAL	3687

